

BRITISHERS IN ARMY

*724. **Shri N. B. Chowdhury:** Will the Minister of Defence be pleased to state the number of Britishers in the Army, Navy and Airforce of India?

The Minister of Defence (Shri Gopalaswami): I would invite the attention of the hon. Member to the reply given to part (a) of Starred Question No. 86 on the 21st May 1952.

Shri N. B. Chowdhury: May I know, Sir, how long these officers are to be retained?

Shri Gopalaswami: So long as they are found to be necessary by the Government of India.

Shri Nambiar: May I know, Sir, whether any time limit has been fixed, five, ten or hundred years?

Shri Namdhari: Will these rice-eating people who talk so quickly in top gear be ordered to talk in first gear so that we could also understand what they say?

Shri N. S. Nair: I think we have been insulted by the hon. Member.

Mr. Speaker: The hon. Member may tell me exactly what his point is. After Question-hour is over, he may come to my room and tell me.

Shri N. S. Nair: The hon. Member made a statement that we are rice-eating people, and in such a contemptuous way.

Shri Namdhari: We have got the right to hear what the hon. Member said.

Mr. Speaker: If hon. Members want to have the right to hear others then the dignity of the House and the level of the discussions or proceedings must be maintained. Hon. Members will see that by raising questions of this type and objections of this nature, we are losing the time allotted for the questions. If such a thing is done then there may be no chance to put supplementaries after the main questions have been answered. If hon. Members want to put as many questions as possible in the form of supplementaries relevant to the main question, then we should proceed further.

Shri B. S. Murthy: May I know, whether there is any agreement between the Government of England and the Government of India regarding

the British officers who are serving in the defence forces of India?

Shri Gopalaswami: With regard to the particular officers that are taken over from the British service, we had to enter into some agreement with the British Government as to their terms of service and so on. I do not know what the hon. Member refers to by saying that there is a general sort of agreement as regards borrowing of officers.

Shri K. K. Basu: May I know whether these officers are in an advisory capacity, or whether they are regular officers as in our administrative service?

Shri Gopalaswami: One or two are advisers. But most of them are in appointments in the regular service; they are our servants.

Shri B. S. Murthy: May I know whether the British Government have any say in dealing with the British officials in our defence forces?

Shri Gopalaswami: They have no say as regards the discharge of the duties by the officers whom we borrow, so long as they are in our service. But they have got certain service rights which attach to the fact that they are members of the British service, and certain safeguards are provided for them, during the period they are employed under us.

Shri V. G. Deshpande: If there is a conflict between India and Britain, what would be the attitude of these officers?

Mr. Speaker: The question is a hypothetical one at this stage.

Shri K. K. Basu: May I know whether there is a difference in the service conditions between the Indian staff and the British personnel of the same rank?

Shri Gopalaswami: For those who hold regular appointments in our service, there is absolutely no difference.

CADETS FOR TRAINING AS C. OS.

*725. **Ch. Raghbir Singh:** Will the Minister of Defence be pleased to state:

(a) the number of Cadets admitted to the National Defence Academy, Dehra Dun in the year 1951-52 for training as Commissioned Officers;